



2026:AHC:9609

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4853 of 2025

Praveen Kumar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C., Sunil Kumar Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The instant petition has been filed, inter alia, seeking the following relief:-

1. To issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no.2 i.e. the Commissioner of Consolidation, Lucknow to decide the Application/representation of the petitioner dated 13.08.2024 pending before him within shortest period as stipulated by this Hon'ble Court."

3. The instant writ petition has been filed seeking a direction against the Consolidation Commissioner (respondent no. 2) to decide the representation dated 13.08.2024 filed by the petitioner.

4. It is submitted that the petitioner has moved a representation dated 13.08.2024, wherein the Consolidation Commissioner has called for a report from the authorities concerned vide order dated 27.09.2024; however, since then, aforementioned representation remains pending consideration before respondent no. 2.

5. Learned Standing Counsel submitted that he has no objection in case a direction is issued for expeditious disposal of the aforesaid representation, within a stipulated period as directed by this Court.

6. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Commissioner of Consolidation, Lucknow (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of **five months** from the date of receipt of a certified copy of this order along with the self attested copy of instant writ petition.

7. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 14, 2026
Neetu